NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

21. IA 3426/2022 IA 2529/2023 IA 1390/2024 IN C.P.(IB)/ 338(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN — **HON'BLE MEMBER (T)**

SHRI KULDIP KUMAR KAREER — **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2024

NAME OF THE PARTIES:- **Amit Enterprises Housing Limited**
V/s
Icici Bank Limited
IN THE MATTER OF
ICICI Bank Limited V/s
Amit Enterprises Housing Limited

Section: Rule 11 of NCLT, 2016 U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3426 of 2022, IA 2529 of 2023 and IA 1390 of 2024 and CP(IB) 388(MB)2022

Present:- Counsel, Rishi Thakur a/w. Adv. Dhwani Gala appeared for the Financial Creditor through VC.

Counsel, Naushar Kohli a/w Neerav Merchant and Shejal V Nag appeared for the Corporate Debtor through VC.

Heard, Counsel for the parties for a considerable time on the last date of hearing. Counsel appearing for the parties seeks more time to file written submissions. Let the same be filed on the next date of hearing. List this matter for written submissions on **15.07.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)

ANKIT